

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No.284/96

Date of Order:29-3-96.

Between :-

K. Joseph

...Applicant

And

1. The Employees State Insurance Corporation, New Delhi, represented by the Director General.
2. The Regional Director, Regional Office, Employees State Insurance Corporation, No.5-9-23, Hill Fort Road, Hyderabad - 500 463.
3. The Director, Scheduled Castes & Scheduled Tribes, National Commission for SC & STs, Government of India, No.6-3-788/A/22, Durganagar Colony, Ameerpet, Hyderabad - 16, A.P.

...Respondents

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Counsel for the Applicant : Shri P.Naveen Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Per Hon'ble Shri H.Rajendra Prasad, Member (A)).

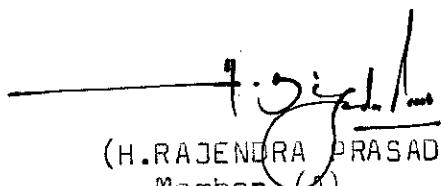
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In the O.A., the applicant seeks a direction to the respondents for promoting him to the post of a UDC based on the limited recruitment quota against one of the posts available in 1985.

Q.M.S.

2. Heard Sri P.Naveen Rao, learned counsel for the applicant and Sri V.Rajeshwar Rao, additional standing counsel on behalf of senior standing counsel. It is seen that the office of the Directorate of Scheduled Castes & Scheduled Tribes, Govt. of India, had made certain observations based on its own scrutiny of the case of the applicant and had addressed the respondents 1 and 2 in this regard. The same, as stated by the applicant, has not been disposed of yet. It is, therefore, directed that a suitable decision shall be taken in the case, keeping in view the observations in Annexure-IV to this O.A., the averments and ^{all} contentions contained in the OA itself, and other facts of the case ~~itself~~. The same shall be communicated to the applicant within 60 days from the date of receipt of a copy of this order by respondent No.2. The applicant shall be free to agitate his grievance, if any, and if so advised, after the above direction is complied with.

3. Thus the OA is disposed of at the admission stage. ~~itself~~.
No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)

29 MAR 96.

Dated: 29th March, 1996.
Dictated in Open Court.

av1/


Dy. Registrar (S)

Contd.

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Copy to:

1. The Director General,
Employees State Insurance Corporation,
New Delhi,
2. The Regional Director,
Regional Office, Employees State Insurance
Corporation, No.5-9-23, Hill Fort Road,
Hyderabad - 500 463.
3. The Director,
Scheduled Castes & Scheduled Tribes,
National Commission for SC & STs,
Govt. of India,
No.6-3-788/A/22, Durganagar Colony,
Ameerpet, Hyderabad - 16, A.P.,
4. One copy to Mr.P.Naveen Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

O.A.284/96
9/4/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER(A)

HON'BLE SHRI H.Rajendra Prasad : M(A)

DATED: 29.3.96

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN

O.A.NO. 284/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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No. Space Copy

